

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP No. 204/2001
IN
OA No. 267/1996

New Delhi, this the 3rd day of August, 2001

(20)

HON'BLE MR. GOVINDAN S. TAMPI, MEMBER (A)
HON'BLE MR. SHANKER RAJU, MEMBER (J)

Shri Syed Mazhar Hussain
S/o Late Shri Shakir Hussain
Diesel Mechanic
under Divisional Mechanical Engineer (Diesel)
Central Railway, Agra Cantt.

..... Applicant
(By Advocate : Shri B.L. Madhok, proxy counsel for
Shri B.S. Mainee)

V E R S U S

1. Shri Rajinder Nath
General Manager
Central Railway, Mumbai C.S.T.

2. Shri A.K. Gupta
Divisional Railway Manager
Central Railway, Jhansi.

3. Shri Raj Kumar
Divisional Mechanical Engineer (Diesel)
Agra Cantt.

..... Respondents
(By advocate : Shri V.S.R. Krishna)

ORDER (ORAL)

By Mr. Govindan S. Tampi, Hon'ble Member (A) :

Shri V.S.R. Krishna states that the High Court has stayed the order passed by the Tribunal and notice has been issued.

2. In view of the statement made by Shri Krishna, learned counsel, notices issued to the respondents are discharged and the learned counsel for the applicant is at liberty to re-agitate the matter after the decision of the High Court.

3. In the circumstances, CP is disposed of.

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(SHANKER RAJU)
MEMBER (J)

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(GOVINDAN S. TAMPI)
MEMBER (A)